

**82 COMMITTEE ON
GOVERNMENT ASSURANCES
(2017-2018)**

SIXTEENTH LOK SABHA

EIGHTY-SECOND REPORT

REQUESTS FOR DROPPING OF ASSURANCES
(NOT ACCEDED TO)

(Presented to Lok Sabha on 09 August, 2018)



**LOK SABHA SECRETARIAT
NEW DELHI**

August, 2018/Shravana, 1940 (Saka)

EIGHTY-SECOND REPORT

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LOK SABHA SECRETARIAT

NEW DELHI

August, 2018/Shravana, 1940 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2017-2018)

Dr. Ramesh Pokhriyal “Nishank” — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri Tariq Anwar
5. Prof. (Dr.) Sugata Bose
6. Shri Naranbhai Bhikhabhai Kachhadiya
7. Shri E.T. Mohammed Basheer**
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Vacant

SECRETARIAT

- | | | |
|-----------------------|---|-------------------------|
| 1. Shri U.B.S. Negi | — | <i>Joint Secretary</i> |
| 2. Shri P.C. Tripathy | — | <i>Director</i> |
| 3. Shri S.L. Singh | — | <i>Deputy Secretary</i> |

* The Committee has been re-constituted *w.e.f.* 01 September, 2017 *vide* Para No. 5800 of Lok Sabha Bulletin Part-II dated 18 September, 2017.

** Nominated to the Committee *vide* Para No. 6261 of Lok Sabha Bulletin Part-II dated 08 January, 2018 *vice* Shri P.K. Kunhalikutty resigned on 02 January, 2018.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2017-2018), having been authorized by the Committee to submit the Report on their behalf, present this Eighty-Second Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee at their sitting held on 24 January, 2018 *inter alia* considered Memoranda Nos. 02 to 16 containing requests received from the Ministries/ Departments for dropping of pending Assurances and decided to pursue 11 Assurances.

3. At their sitting held on 08 August, 2018 the Committee considered and adopted their Eighty-Second Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
08 August, 2018

17 Shrawana, 1940 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

2. The Committee on Government Assurances (2017-2018) considered Fifteen Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 24 January, 2018.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the following 11 Assurances:—

Sl. No.	SQ/USQ No. & Date	Ministry/ Department	Subject
1	2	3	4
1.	USQ No. 3414 dated 06.12.2016	Agriculture and Farmers Welfare	Farm Machinery Training and Testing Institutes (Appendix-II)
2.	USQ No. 2752 dated 02.08.2016	Agriculture and Farmers Welfare	Farm Machinery Training and Testing Institutes (Appendix-III)
3.	USQ No. 1927 dated 31.07.2015	Commerce and Industry	Ordinance for Restricting Extension of Tea Garden (Appendix-IV)
4.	USQ No. 7072 dated 18.05.2012	Health and Family Welfare	Transfer of ICMR Land (Appendix-V)
5.	USQ No. 2745 dated 19.03.2008	Health and Family Welfare	National Tobacco Control Programme (Appendix-VI)

1	2	3	4
6.	USQ No. 1004 dated 28.11.2006 USQ No. 3293 dated 16.03.2011 USQ No. 1393 dated 14.08.2013	Human Resource Development	Implementation of Reservation Policy Reservation in Unaided Private Educational Institutions Reservation to OBCs in Private Unaided Institutions (Appendix-VII)
7.	USQ No. 4164 dated 19.02.2014	Law and Justice	Law of Torts (Appendix-VIII)
8.	USQ No. 939 dated 16.07.2014	Micro Small and Medium Enterprises	Rapid Incubation Programme (Appendix-IX)
9.	USQ No. 192 dated 11.03.2013	Road Transport and Highways	Quality of Roads (Appendix-X)
10.	USQ No. 1849 dated 09.03.2010	Road Transport and Highways	Enactment of New Road Transport Act (Appendix-XI)
11.	USQ No. 1792 dated 27.07.2016	Urban Development	Satellite Towns (Appendix-XII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 11 Assurances are given in Appendices-II to XII.

5. The Minutes of the sitting of the Committee, dated 24 January, 2018 are given in Appendix-XIII

NEW DELHI;
08 August, 2018

17 Shravana, 1940 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

APPENDIX I

**Statement showing summary of requests received from various Ministries/
Departments regarding Dropping of Assurances.**

Sl. No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	2	3	4	5	6
1.	2	USQ No. 3414 dated 06.12.2016	Agriculture and Farmers Welfare	Department of Agriculture & Cooperation & Farmers Welfare	Farm Machinery Training and Testing Institutes
2.	3	USQ No. 2752 dated 02.08.2016	Agriculture and Farmers Welfare	Department of Agriculture & Cooperation and Farmers Welfare	Farm Machinery Training and Testing Institutes
3.	4	USQ No. 2417 dated 01.08.2016	Commerce and Industry	Department of Commerce	Agricultural Trade with Foreign Countries
4.	5	USQ No. 1927 dated 31.07.2015	Commerce and Industry	Department of Commerce	Ordinance for Restricting Extension of Tea Garden
5.	6	USQ No. 3376 dated 22.12.2008	Communications & Information Technology	Department of Telecommunication	Telephone Facilities in Villages
6.	7	USQ No. 1024 dated 30.07.2010	Finance	Department of Economic Affairs	Draft Audit Bill
7.	8	USQ No. 7072 dated 18.05.2012	Health and Family Welfare	Department of Health Research	Transfer of ICMR Land
8.	9	USQ No. 2745 dated 19.03.2008	Health and Family Welfare	Department of Health and Family Welfare	National Tobacco Control Programme
9.	10	USQ No. 1004 dated 28.11.2006 USQ No. 3293 dated 16.03.2011 USQ No. 1393 dated 14.08.2013	Human Resource Development	Department of Higher Education	Implementation of Reservation Policy Reservation in Unaided Private Educational Institutions Reservation to OBCs in Private Unaided Institutions

1	2	3	4	5	6
10.	11	USQ No. 4164 dated 19.02.2014	Law and Justice	Legislative Department	Law of Torts
11.	12	USQ No. 939 dated 16.07.2014	Micro Small and Medium Enterprises		Rapid Incubation Programme
12.	13	SQ No. 192 dated 11.03.2013	Road Transport and Highways		Quality of Roads
13.	14	USQ No. 1849 dated 09.03.2010	Road Transport and Highways		Enactment of New Road Transport Act
14.	15	USQ No. 124 dated 26.02.2008	Social Justice and Empowerment		Educational uplift- ment of SC/ST
15.	16	USQ No. 1792 dated 27.07.2016	Urban Development		Satellite Towns

APPENDIX II

MEMORANDUM No. 2

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3414 dated 06.12.2016 regarding "Farm Machinery Training and Testing Institutes."

On 06 December, 2016, Shri Balabhadra Majhi and Shrimati Pratyusha Rajeshwari Singh, M.Ps., addressed an Unstarred Question No. 3414 to the Minister of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Agriculture and Farmers Welfare (Department of Agriculture Cooperation and Farmers Welfare) *vide* O.M. F. No. 4-146/2016-M&T (I&P) dated 23 February, 2017 have requested to drop the Assurance on the following grounds:—

"That the proposal for establishment of New FMTTIS at Odisha has been received from Government of Odisha and this Department has taken a proactive action by deputing a Committee on 10-12 December, 2016 for the inspection of site for suitability. The Committee has given their report and recommended suitability of land of site at Sambalpur. The matter will be decided through the prescribed process. Since the issue does not constitute an Assurance, it is requested to delete the Assurance from the list."

4. In view of the above, the Ministry, with the approval of Minister of State (Agriculture and Farmers Welfare), have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND
FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3414

ANSWERED ON 6.12.2016

Farm Machinery Training and Testing Institutes

3414. SHRI BALABHADRA MAJHI:
SHRIMATI PRATYUSHA RAJESHWARI SINGH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether the Government has received proposals from the Government of Odisha for establishment of Farm Machinery Training and Testing Institutes in the State and if so, the details thereof and the action taken by the Government in this regard;

(b) whether the Government has deputed a Central team to visit Odisha to identify land for establishment of Farm Machinery Training and Testing Institute (FMTTI) in Odisha and take early steps for the establishment of FMTTI in the State; and

(c) if so, the details thereof ?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA) (a): The proposal of Government of Odisha has been received by Department of Agriculture, Cooperation & Farmers Welfare for establishment of Farm Machinery Training and Testing Institute in the State and the same is under active consideration of the Government.

(b): No, Madam.

(c): Does not arise.

APPENDIX III

MEMORANDUM No. 3

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2752 dated 02.08.2016 regarding "Farm Machinery Training and Testing Institutes".

On 02 August, 2016, Shri Bidyut Baran Mahato, Shri T. Radhakrishnan, Shri Gajanan Kirtikar, Dr. Sunil Baliram Gaikwad, Shri Ponguleti Srinivasa Reddy, Shri Konakalla Narayana Rao, Shri Sudheer Gupta, Shri Kunwar Haribansh Singh, Shri S.R. Vijayakumar, Shrimati Vasanthi M., Dr. K. Kamaraj and Prof. Ravindra Vishwanath Gaikwad, M.Ps., addressed an Unstarred Question No. 2752 to the Minister of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) *vide* O.M. F. No. 4-124/2016-M&T (I&P) dated 14 March, 2017 have requested to drop the Assurance on the following grounds:—

"That the proposal for establishment of New FMTTIs at 'Gujarat, Maharashtra and Uttar Pradesh' has been received from the respective States and this Department has taken a proactive action by deputing a Committee for the inspection of site for suitability. The Committee has given their report and recommended suitability of land of site. The matter will be decided through the prescribed process. Since the issue does not constitute an Assurance, it is requested to delete the Assurance from the list."

4. In view of the above, the Ministry, with the approval of Minister of State (Agriculture and Farmers Welfare), have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 22.01.2018

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND
FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2752

ANSWERED ON 2.08.2016

Farm Machinery Training and Testing Institutes

2752. SHRI BIDYUT BARAN MAHATO:
SHRI T. RADHAKRISHNAN:
SHRI GAJANAN KIRTIKAR:
DR. SUNIL BALIRAM GAIKWAD:
SHRI PONGULETI SRINIVASA REDDY:
SHRI KONAKALLA NARAYANA RAO:
SHRI SUDHEER GUPTA:
KUNWAR HARIBANSH SINGH:
SHRI S.R. VIJAYAKUMAR:
SHRIMATI VASANTHI M.:
DR. K. KAMARAJ:
PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to State:

(a) whether the Government has established a number of Farm Machinery Training and Testing Institutes in the country and if so, the details thereof, State/UT-wise;

(b) whether the Government has received requests from different States for establishment of such Institutes in their States and if so, the details thereof and the time by which these requests are likely to be considered;

(c) whether the Government has developed several new farm techniques and employs them for diversification of agricultural crops and to boost farm production during the last three years and the current year and if so, the details thereof along with the schemes/programmes under which the latest indigenous and imported agricultural tools and equipment are being provided to the farmers;

(d) the details of awareness campaign launched to educate the farmers through the electronic and the print media on the latest scientific farm methods in the country along with the funds allocated and utilized and the number of farmers benefitted thereunder during the said period; and

(e) the steps taken/being taken by the Government to ensure that the appropriate farm technology reaches the farmers?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) Yes, Madam. The Government has established four Farm Machinery Training & Testing Institutes in the country as under:—

- (1) Central Farm Machinery Training & Testing Institutes, Budni, District—Sehore (Madhya Pradesh)
- (2) Northern Region Farm Machinery Training & Testing Institute, Hisar (Haryana)
- (3) Southern Region Farm Machinery Training & Testing Institute, Garladinne, District—Anantapur (Andhra Pradesh)
- (4) North Eastern Region Farm Machinery Training & Testing Institute, Biswanath Chariali, District—Sonitpur (Assam)

(b) The proposals received from the Government of Gujarat, Maharashtra and Uttar Pradesh for establishment of Farm Machinery Training & Testing Institutes are under consideration in the Department of Agriculture, Cooperation & Farmers Welfare and the action will be completed within next six months.

(c) Development of farm technologies is an ongoing activity. Central Institute of Agricultural Engineering, Bhopal & its regional centres under Indian Council of Agricultural Research (ICAR) are working for development of agricultural machines and equipment to cater to the requirement of various crops, commodities, agro-climatic regions and socio-economic conditions of farmers. The list of farm implements developed for diversification of agricultural crops during the last three years and the current year is attached as Annexure-I.

Financial assistance to the farmers for purchase of such equipments and machinery including the latest imported tools and equipment is provided under various schemes of the Department of Agriculture, Cooperation & Farmers Welfare viz. Sub-Mission on Agricultural Mechanization (SMAM), National Food Security Mission (NFSM), Mission for Integrated Development of Horticulture (MIDH), Rashtriya Krishi Vikas Yojana (RKVY) and National Mission on Oilseeds and Oil Palm (NMOOP).

(d) Farmers' awareness programmes like Kisan Vani & Krishi Darshan are run through All India Radio/Doordarshan & also from all public & prominent Private TV channels. In addition to this, various print advertisements for the same purpose are published from time to time for the awareness of farmers. Farmer's awareness campaigns are done by various agencies mostly at the State level through diversified sources. Therefore, the exact countrywide data on the

number of awareness campaigns, funds allocated/utilized and number of farmers benefitted from such campaigns is not maintained in the Department of Agriculture, Cooperation & Farmers Welfare.

(e) The steps taken for dissemination of information on appropriate technologies to the farmers across the country include setting up of Krishi Vigyan Kendras (KVKs) and Agricultural Technology Management Agencies (ATMAs) at district level. In addition the farmers are provided information through focussed Publicity Campaigns, Kisan Call Centres (KCCs), Agri-Clinics and Agri-Business Centres (ACABC) of entrepreneurs, Agri Fairs and Exhibitions, Kisan SMS Portal, DD Kisan TV Channel and Community Radio Stations. The Farm Machinery Training & Testing Institutes Organize various training programmes on selection, operation, repair & maintenance of agricultural machines & equipments. Demonstrations of the modern agricultural machinery & equipment are also undertaken on farmer's fields. Farmers can also seek advice from Kisan Call Centre on Toll Free No. 1800-180-1551.

ANNEXURE

Brief details of new farm implements developed by Indian Council of Agricultural Research (ICAR) for diversification of agricultural crops during the last three years and the current year:

Sl. No.	Technology
1.	GPS Based Variable Rate Granular Fertilizer Applicator for Basal Dose Application.
2.	Controller based seed-cum-fertilizer drill.
3.	Pre-emergence herbicide applicator as an attachment to inclined plate planter.
4.	Self-propelled multipurpose hydraulic system for orchard management.
5.	Areca nut sheath size reduction machine.
6.	Seed-cum-ferti drill with two stage fertilizer placement system.
7.	Multi millet thresher.
8.	Rotary Assisted broad bed farmer-cum-seeder.
9.	Spreader-cum-seed-ferti drill for two stage differential depth placement of fertilizer.
10.	Planting system for small seeds and mechanization package for production of kodo and little millet.
11.	Spectral reflectance based prototype of variable rate urea application system for top dressing in rice and wheat crops.
12.	Improved system for harvesting Makhana.
13.	Millet flaking machine.
14.	Machine for rope making from outer sheath of banana pseudo stem.
15.	Tractor front mounted hydraulic operated single row sorghum harvester.
16.	Manually-guided power weeder.
	Technology related to natural resins, gums and lac
1.	Small scale lac processing unit (capacity—100 kg/day) for primary processing of lac at village level.
2.	The tools and technique developed for gum <i>arabic</i> , <i>guggul</i> , gum <i>karaya</i> tapping from selected tree species is gender-friendly and may be considered for reducing drudgery of women farmers.

Sl.No.	Technology
3.	Freshening tools for enhancing resin yield from chir pine through bore hole technique.
4.	Solar dryer developed for drying gum <i>karaya</i> at community level which may be useful for women farmer and landless labour for better economic benefits.
5.	An Integrated Small Scale Lac Processing Unit (ISSLPU) developed integrate the unit operations involved in primary processing of lac for manufacturing seedlac from sticklac and to reduce labour requirement, drudgery involved in primary processing of lac.
Post-harvest/processing technologies	
1.	Method of predicting maturity stage and eating quality of mango.
2.	Autoclavable microencapsulation system with multistage breakup two fluid nozzle for clean production of microcapsules.
3.	Litchi fruit peeling machine.
4.	Automatic machine for scooping out the pulp from custard apple fruits.
5.	Design of Guar dehulling machine for guar gum split production.
6.	Technology for Tomato Processing.
7.	Breads and Biscuits from Black Rice.
8.	Ginger processing technology.
9.	Air powered sausage filler.
10.	Mechanized system for popping and decortications of makhana seeds.
11.	Ohmic heating system for thermal treatment of food products of non-flowable nature.
12.	An innovative Poultry Processing table.
13.	Animal feed from potato/potato waste.
14.	Beetroot Powder making technology.
15.	Process for preparation of alcoholic beverage with nutraceutical properties from Kinnow peels.
16.	Cryogenic spice grinding system.
17.	Low fat meat emulsion and process for making the same.
18.	Potato peeler cum washer.
19.	Battery operated live fish carrier.

APPENDIX IV

MEMORANDUM NO. 5

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1927 dated 31.07.2015 regarding "Ordinance for Restricting Extension of Tea Garden".

On 31 July, 2015, Shri Prahlad Singh Patel, M.P., addressed an Unstarred Question No. 1927 to the Minister of Commerce and Industry. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry (Department of Commerce) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Commerce and Industry (Department of Commerce) *vide* OM F.No. T-54016/7/2015-Plant(A) dated 25 September, 2017 have requested to drop the Assurance on the following grounds:—

"That the Assurance relates to modification in an order dated 23.07.2001 issued by the Government of West Bengal prohibiting expansion of tea plantation in West Bengal, the final decision lies with the State Government. The Central Government has taken up and actively pursued the matter with the State Government of West Bengal for reviewing the said order of 23.07.2001. Since the matter of modification in the order dated 23.07.2001 is to be done by the State Government of West Bengal, it is requested to kindly consider dropping the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Commerce and Industry, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
LOK SABHA UNSTARRED QUESTION NO. 1927 (H)
ANSWERED ON 31.07.2015

Ordinance for Restricting Extension of Tea Garden

1927. SHRI PRAHLAD SINGH PATEL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has taken note that Government of West Bengal had issued an order in 2001 prohibiting expansion of area of tea nursery and tea plantation in West Bengal;

(b) if so, the details thereof;

(c) the impact of the said order on small tea growers in the State indicating the number of tea growers affected thereby;

(d) whether the Union Government has taken up the matter with the State Government to review the said order;

(e) if so, the details thereof along with the reaction of the State Government thereto; and

(f) the present status of the matter?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN): (a) to (c) The Government of West Bengal has prohibited through an order issued on 23rd July, 2001 further development of tea nursery and tea plantation in new areas in North Bengal with effect from 30th June, 2001. Under the provisions of Tea Act 1953, all the tea growers need to be registered with Tea Board after obtaining "No Objection Certificate" from the concerned State Government. In the absence of No Objection Certificate from Government of West Bengal, Tea Board is unable to register the small growers who have planted tea after 2001. Following the prohibition, the benefits of various subsidy schemes of the Tea Board could not be extended to these small growers. About 20,000 Small Growers in North Bengal are reported to be affected due to this development.

(d) to (f) The Central Government has taken up the matter with the State Government of West Bengal in July, 2015. The reply from the State Government has not been received.

APPENDIX V

MEMORANDUM NO. 8

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 7072 dated 18.05.2012 regarding "Transfer of ICMR Land."

On 18 May, 2012, ADV. A. Sampath M.P., addressed an Unstarred Question No. 7072 to the Minister of Health and Family Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health Research) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare (Department of Health Research) *vide* O.M. No. H-11016/20/2015-HR dated 08.02.2017, have requested to drop the Assurance on the following grounds:—

"That on completion of the investigation by the CBI, a case was registered in the Court of Special Judge, CBI, Ghaziabad on 30.10.2012 in the matter relating to transfer of land to ICPO-ICMR, Co-operative Group Housing Society Limited, Noida. The said case has since been disposed of by the aforesaid Court in pursuance of the directions passed by the Supreme Court. Now, the CBI is in the process of filing of a review petition in the Supreme Court. The above matter was already under litigation for the last more than four years and now, on admission of the review petition to be filed by the CBI, the court may further take considerable time to settle the issue. Being it a matter involving legal proceedings, it will come to its logical conclusion only upon adjudication by the court. Thus, finalization of the above issue is not within the control of this Department. It is, therefore, requested that the above Assurance may be dropped and deleted from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Health & Family Welfare, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH RESEARCH
LOK SABHA UNSTARRED QUESTION NO. 7072
ANSWERED ON 18.05.2012

Transfer of ICMR Land

7072. ADV. A. SAMPATH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has taken note of the alleged irregularity in transfer of land by the Indian Council of Medical Research (ICMR) to a Group Housing Society, non-commencement of works for thirteen years and wasteful expenditure as a result of delayed decisions by the ICMR;

(b) if so, the details thereof;

(c) whether the Government has considered the legality of transfer of the land by ICMR to the Group Housing Society;

(d) if so, the details along with the outcome thereof; and

(e) the steps taken by the Government for early resolution of the above issue to ensure timely completion of works within the estimated cost?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) to (e): At present case of the transfer of a plot in Sector 35 Noida by the Indian Council of Medical Research to ICPO-ICMR Co-operative Group Housing Society is with CBI which is investigating the matter.

APPENDIX VI

MEMORANDUM No. 9

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2745 dated 19.03.2008 regarding "National Tobacco Control Programme".

On 19 March, 2008, Shri S.K. Kharventhan, M.P., addressed an Unstarred Question No. 2745 to the Minister of Health and Family Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health and Family Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare (Department of Health and Family Welfare) *vide* O.M. No. F.No. H-11016/21/2008-PH-I dated 31 March, 2017 have requested to drop the Assurance on the following grounds:—

"That the issue of establishment of National Tobacco Regulatory Authority (NTRA) is a policy/legal matter involving many issues/stakeholders and amendment to the Act and as such the Ministry is not in a position to fulfil this Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Health and Family Welfare, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE
LOK SABHA UNSTARRED QUESTION NO. 2745
ANSWERED ON 19.03.2008

National Tobacco Control Programme

2745. SHRI S.K. KHARVENTHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government proposes to launch National Tobacco Control Programme;
- (b) if so, the details thereof;
- (c) the time by which the said programme is likely to be launched;
- (d) whether there is also any proposal to form a Central Tobacco Regulatory Authority to monitor and to implement the Tobacco Control laws; and
- (e) if so, the details thereof ?

ANSWER

THE MINISTER OF STATE FOR HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI) (a) to (e): Government of India has launched the pilot phase of the National Tobacco Control Programme (NTCP) in 2007-08. This program envisages building capacity of States and greater awareness through mass media/ IEC campaign, etc. The pilot phase of the programme has been launched in 18 districts of 9 States. The proposed national programme broadly includes—

1. Capacity building of the State in the effective implementation of the Tobacco Control Act, 2003. It is proposed to set up State Tobacco Control Cells and District Level monitoring cells;
2. Train health workers, school teachers, etc. on ill effects of Tobacco;
3. Engage NGOs, to carry out school programme in the Government Schools;
4. Mass media/IEC campaign, tailored to regional needs;
5. Capacity building laboratories for tobacco product testing.

The approval of competent authority for the launch of NTCP is under active consideration. The modalities of establishing the Tobacco Regulatory Authority is also being worked out.

APPENDIX VII

MEMORANDUM No. 10

Subject: Request for dropping of Assurances given in replies to:—

- (i) Unstarred Question No. 1004 dated 28 November, 2006 regarding "Implementation of Reservation Policy." (Annexure-I).
- (ii) Unstarred Question No. 3293 dated 16 March, 2011 regarding "Reservation in Unaided Private Educational Institutions." (Annexure-II).
- (iii) Unstarred Question No. 1393 dated 14 August, 2013, regarding "Reservation to OBCs in Private Unaided Institutions." (Annexure-III).

The above mentioned Questions were asked by various MPs to the Minister of Human Resource Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures (I, II and III).

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Human Resource Development *vide* O.M. No. 15-40/2014-U. Policy dated 20 January, 2015 have requested to drop the Assurances on the following grounds:—

"That a legislative proposal was formulated to provide reservation of seats in admission and regulation of admission and fee in the unaided private educational institutions including deemed to be universities under the purview of the Central Government. The provisions of reservation were to be made applicable to (i) all unaided private educational institutions not receiving any aid, directly or indirectly from the Central Government and affiliated to an university established under a Central Government and affiliated to an university established under a Central Act and (ii) declared as deemed to be university under section 3 of UGC Act, 1956.

(b) A Group of Ministers was formulated to review the issue of reservation and manner of implementation of Article 15(5) of the Constitution. It was observed that in regard to the unaided private educational institutions, issues regarding their eligibility, financial obligation of the Central Government would require wide consultations with stakeholders. It was then decided to form a Core Group of Ministers comprising the then Human Resource Minister, the then Raksha Mantri, and the then Finance Minister to formally consult, turn by turn, the leaders of all political parties and Chief Ministers to build political consensus the Core Group

of Ministers on 19th & 20th October, 2006 met with the Chief Ministers and Education Ministers of Andhra Pradesh, Karnataka, Tamil Nadu, Kerala, Puducherry, Orissa, West Bengal, Madhya Pradesh, Chhattisgarh, Assam, Arunachal Pradesh, Manipur, Tripura, Uttar Pradesh, Gujarat, Himachal Pradesh, Uttarakhand, Rajasthan, Delhi, Haryana, Bihar, Goa and Punjab. However, there was no political consensus on the issue. A meeting was also held on 26th October, 2006 under the Chairmanship of the then Human Resource Development Minister with the Chancellors, Vice-Chancellors of various Private Institutions. On account of the above, the GoM could not finalise its recommendation on the issue relating to how unaided institutions could be mandated by a Central law to implement the policy in the absence of State funding.

(c) In the meantime, the 93rd Constitutional Amendment Act and the CEI (Reservation in Admission) Act, 2006 was challenged in several writ petitions before the High Court and the Supreme Court. The Supreme Court finally disposed off all the writ petitions on 10th April, 2008 upholding the constitutional validity of the 93rd Amendment Act in so far as it applied to the Educational Institutions established, maintained or aided by the Central Government. However, the question as to the validity of the Amendment as far as it related to private unaided institutions was left without conclusion.

(d) Also, a SLP of the Union of India in a similar matter is still pending in the Hon'ble Supreme Court. The said SLP is against the Hon'ble High Court of Allahabad's order dated 11th February, 2011 in the case of *Sudha Tiwari Vs Union of India and others*, wherein it was held that the 93rd Constitutional Amendment Act, 2005 in so far as it enable to provide reservations to private/unaided educational institutions is violative of the basic structure of the Constitution. Therefore, the matter is still *subjudice*.

(e) A political consensus on the issue is required to be build with the States and other stakeholders and the Central Government will not be able to fulfil the Assurance till such time as a consensus emerges. Accordingly, the Committee on Government Assurances may be moved to drop the Parliament Assurances on the above subject from the list of pending Assurances."

4. The above request for dropping the Assurances was considered by the Committee at their sitting held on 19 November, 2015 and it was decided not to drop the Assurances as the Committee did not agree with the views of the Ministry as it is for the Committee to decide as to what constitutes an Assurance. The Committee accordingly presented their Twenty-Sixth Report (16th Lok Sabha) on 21 December, 2015 and observed that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion.

5. However, the Ministry of Human Resource Development (Department of Higher Education) *vide* O.M. No. F. No. 15-40/2014-U. Policy dated 24th October, 2016, have again requested to drop the Assurances on the following grounds:—

"That Ministry of Parliamentary Affairs is inclined to drop the Assurances which are *sub judice* or referred to CBI and has called for status note on steps taken to fulfil such Assurances. In this regard, a copy of this Ministry's OM of even no. dated 26.09.2016 is attached herewith *vide* which status note on such Assurances was furnished (Appendix). This Ministry has three Lok Sabha Assurances pending on Draft Bill on unaided private educational institutions (reservation of seats in admission and regulation of admission and fee bill, 2006). The matter of reservation in private unaided educational institutions is *sub judice* in the Supreme Court of India. It is worthwhile to mention that Committee on Government Assurances (Rajya Sabha) in its meeting held on 30.08.2016 has already dropped the Assurances pending on the matter relating to reservation in private unaided educational institutions as per Rajya Sabha Secretariat's OM No. RS-1/2009/184/2006-Com.III dated 27.09.2016."

6. In view of the above, the Ministry, have once again requested that their request dated 20 January 2015 for dropping of the Assurances pending on the matter relating to reservation in private unaided educational institutions be again placed before the Committee.

The Committee may reconsider.

NEW DELHI:

Dated: 22.01.2018

Ministry of Human Resource Development
Department of Higher Education
(U. Policy Section)

Subject: Status Note on the steps taken for fulfilment of the assurance

The assurances given in reply to the following Lok Sabha Unstarred Questions are concerned with Draft Bill on unaided private educational institutions including deemed to be universities (reservation of seats in admission and regulation of admission and fee) Bill, 2006 under the purview of Central Government.

Sl. No.	Lok Sabha Question Number, date, subject and name of Member of Parliament
1.	Lok Sabha USQ No. 1004 dated 28.11.2006 regarding implementation of Reservation Policy asked by Shri Kishanbhai V. Patel, MP
2.	Lok Sabha USQ No. 1393 dated 14.8.2013 regarding Reservation to OBCs in Private Unaided Institutions asked by Shri Anjan Kumar M. Yadav, MP
3.	Lok Sabha USQ No. 3293 dated 16.3.2011 regarding Reservation in Unaided Private Educational Institutions asked by Shri Ashok Kumar Rawat, MP

2. The Ministry of HRD *vide* its OM No. 15-40/2015-U. Policy dated 20th February, 2015 (copy attached) had requested the Committee on Government Assurances (Lok Sabha) to drop the assurances pending on the Draft Bill on plea that the matter is *sub judice* and a political consensus on the issue is required to be built with the States and other Stakeholders but our request was not acceded to by the CGA (Lok Sabha) *vide* its 26th Report (Appendix-IV) on the ground that since a political consensus on the issue is required to be built with the States and other Stakeholders, the Government would not be able to fulfil the Assurance till such time the consensus emerges. The Committee feels that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

3. In the meeting to review the pendency of Government Assurances held on 20th June, 2016 under the Chairmanship of Secretary, Ministry of Parliamentary Affairs it was emphasized that the pendency of parliamentary assurances be reduced by dropping the assurances which are *sub judice* or referred to CBI. In view of this, the instant assurances be dropped as the matter is *sub judice* in the Supreme Court of India.

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO.1004
ANSWERED ON 28.11.2006

Implementation of Reservation Policy

1004. SHRI KISHANBHAI V. PATEL:
SHRI HEMLAL MURMU:
SHRI ADHIR CHOWDHURY:
SHRI BACHI SINGH RAWAT "BACHDA"
SHRI ASADUDDIN OWAISI:
SHRI SUGRIB SINGH:
SHRI PUNNU LAL MOHALE:
SHRI THAWARCHAND GEHLOT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the reservation provided/being provided in various higher and minority educational institutes to each of the reserved category in the country;

(b) whether the Moily Committee set up to prepare a roadmap for implementing quota for OBCs in elite central education institutions has presented their Report;

(c) if so, the details thereof;

(d) whether private educational institutes have agreed to implement Government reservation policy in their institutes as reported in Hindustan Times dated October 27, 2006;

(e) if so, the details in this regard;

(f) whether these private educational institutes has placed demand prior to the implementation of Government policy;

(g) if so, the details thereof; and

(h) the reaction of Union Government on such demands?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI) (a) The present policy of reservation in matters of admission to centrally maintained and aided institutions such as the Indian Institutes of Technology (IITs), Indian Institutes of

Management (IIMs) and the Central Universities is limited to 15% seats for the SCs and 7.5% seats for the STs, subject to candidates meeting the prescribed standards of eligibility in the respective categories. Minority Educational Institutions established under Art. 30(1) of the Constitution are exempted from implementing the policy of reservation of the Government.

(b) & (c) The Over Sight Committee constituted to suggest a road-map has recommended the implementation of 27 percent reservation of seats for OBCs without any decline in the present level of seats available to the General Category of students in all the Centrally Aided institutes of Higher Learning at a cost of Rs.12338.22 crores over three years beginning from the Academic session' in the calender year 2007-2008.

(d) to (h) A proposal in regard to reservation in unaided educational institutions coming under the purview of the Central Government is under Consideration.

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA UNSTARRED QUESTION NO. 3293
ANSWERED ON 16.03.2011

Reservation in Unaided Private Educational Institutions

3293. SHRI ASHOK KUMAR RAWAT:
SHRI NAMA NAGESWARA RAO:
SHRI RAMSINH RATHWA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to enact legislation for reservation of SCs/STs/OBCs in unaided private higher educational institutions functioning in the country including medical colleges and private universities;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) to (c) The information is being collected and will be laid on the Table of the House.

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA UNSTARRED QUESTION NO. 1393
ANSWERED ON 14.08.2013

Reservation to OBCs in Private Unaided Institutions

1393. SHRI ANJAN KUMAR M. YADAV:
SHRI S. ALAGIRI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has made any provision for providing reservation to Other Backward Classes in private unaided institutions;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to bring a legislation in this regard; and
- (d) if so, the details thereof ?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) & (b) Under Article 15(5) of the Constitution, the Parliament as well as State Legislatures are competent to make laws with special provisions for the advancement of the weaker sections of society—the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes—in matters of access to educational institutions, whether aided or unaided by the State, other than the minority educational institutions referred to in clause (1) of article 30. At present there is no central law providing for reservation to Other Backward Classes (OBCs) in private unaided institutions.

(c) Yes, Madam.

(d) The proposal has been formulated by the Ministry of Human Resource Development (MHRD). However, it needs detailed consultations and consensus amongst key stakeholders.

APPENDIX VIII

MEMORANDUM NO. 11

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4164 dated 19.02.2014, regarding "Law of Torts".

On 19 February, 2014, Shri J.M. Aaron Rashid, M.P., addressed an Unstarred Question No. 4164 to the Minister of Law and Justice. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Law and Justice (Legislative Department) *vide* O.M. No. 21 (3)/2014-Leg.III dated 16 March, 2017 have requested to drop the Assurance on the following grounds:—

"That the proposal to consolidate/codify the law relating to Torts is under the examination of the Law Commission and the Commission is yet to make a recommendation in this regard. Since no time frame is fixed for the submission of the Report of the Law Commission, it may not be possible to fulfil the Assurance ."

4. In view of the above, the Ministry, with the approval of Minister of State for Law and Justice, have requested to drop the Assurance. The Committee may consider.

NEW DELHI:

Dated: 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LOK SABHA UNSTARRED QUESTION NO. 4164
ANSWERED ON 19.02.2014.

Law of Torts

4164. SHRI J. M. AARON RASHID:

Will the Minister of LAW AND JUSTICE be pleased to State:

- (a) whether the country has an effective law of torts to provide relief to persons who have suffered from harm from the wrongful acts of others;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps being taken by the Government to codify the law of torts to protect the interest of victims of man-made disasters?

ANSWER

THE MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) No, Madam.

(b) & (c) In order to codify the law relating to Torts, a reference was made by the Central Government to the Law Commission of India to make its recommendations/report. The Law Commission of India is yet to submit its recommendations/report.

APPENDIX IX

MEMORANDUM No. 12

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 939 dated 16.07.2014, regarding "Rapid Incubation Programme".

On 16 July, 2014, Shri Nagendra Kumar Pradhan, M.P., addressed an Unstarred Question No. 939 to the Minister of Micro, Small and Medium Enterprises. The text of the Question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Micro, Small and Medium Enterprises within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Micro, Small and Medium Enterprises *vide* O.M. No. H-11012/1/2015-SME dated 05 March, 2015 had requested to drop the Assurance on the following grounds:—

"That the reply given by the Hon'ble Minister (MSME) to the aforesaid Question was a factual answer to that Question and it may please not be construed as an Assurance. In the reply, the Hon'ble Minister (MSME) has not in any manner given an impression that he will revert to the House. Proposal for setting up Incubation Centers by National Small Industries Corporation Ltd. (NSIC), a Public Sector Undertaking under this Ministry at some countries *viz.*, Rwanda, Burkina Faso, Mozambique, Gambia, Zimbabwe, Gabon, Egypt and Libya depend upon at a number of factors/parameters which will determine the feasibility of setting up such centers. Examination of proposal will determine the decision to actually set up or not. Hence there is no Assurance to set it up. Accordingly, it is requested that the above Assurance may kindly be deleted."

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 15 February, 2016 and it was decided not to drop the Assurance. The Committee accordingly presented their Thirty-Fifth Report (16th Lok Sabha) on 10 May, 2016 and urged upon the Ministry to make concerted and coordinated efforts to fulfil the Assurance at the earliest.

5. However, the Ministry of Micro, Small and Medium Enterprises *vide* D.O. No. H-11012/1/2015-SME dated 16 November, 2017 have again requested to drop the Assurance on the following grounds:—

"That as of now incubation centres in Ethiopia, Burundi, Rwanda, Egypt, Burkina Faso, Gambia and Zimbabwe have been established by National Small Industries Corporation Ltd. (NSIC) a PSU under this Ministry.

Regarding the RIP in Mozambique, procurement of equipment is under process with an aim to start the process of shipment of technologies by December, 2017 subject to receipt of confirmation of readiness of site from host Government. The proposal for establishment of RIP in Gabon has been dropped because of lack of response from the Gabonese Authorities. Regarding RIP in Libya, in the last meeting with Ministry of External Affairs it was decided that the project will not be taken up."

6. In view of the above, the Ministry, with the approval of Minister of State (I/C) for Micro, Small and Medium Enterprises have once again requested to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

Dated: 22.01.2018

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES
LOK SABHA UNSTARRED QUESTION NO. 939
ANSWERED ON 16.07.2014.

Rapid Incubation Programme

939. SHRI NAGENDRA KUMAR PRADHAN:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the National Small Industries Corporation (NSIC) has been organizing Rapid Incubation Programme in the country;

(b) if so, the details thereof along with the salient features of the programme;

(c) the extent to which the said programme has been able to obtain its objectives and the number of youths benefited under the said programme in various parts of the country including Odisha during each of the last three years and the current year;

(d) whether the NSIC Model of Rapid Incubation has been well received by any developing country across the world; and

(e) if so, the details in this regard?

ANSWER

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): (a) to (c) Madam, National Small Industries Corporation Limited (NSIC), a public sector undertaking under the administrative control of the Ministry of Micro, Small and Medium Enterprises (MSME) has been organizing Rapid Incubation Programme in the country. The salient features of Rapid Incubation Training Programme of NSIC are self-employment generation and skill development, providing opportunity to first generation entrepreneurs to acquire skills for enterprise building and integrated support by way of providing hands-on-training and entrepreneurship development.

The programme has been started on pilot basis at certain places, where the objectives of training the youth for self employment has been successfully achieved. The number of youth benefited under this programme in various parts of the country including Odisha during last three years are as under:

Year	No. of youth benefited
2011-12	2900
2012-13	3984
2013-14	3502

(d) & (e) NSIC's model of Rapid Incubation is well received by developing countries. A number of delegations visited the centres in the last years expressed their desire to set up similar centres in their country. NSIC has set up the Incubation Centres in Ethiopia and Burundi. Setting up of such Centres at Rwanda, Burkina Faso, Mozambique, Gambia, Zimbabwe, Gabon, Egypt and Libya are under process.

APPENDIX X

MEMORANDUM No. 13

Subject: Request for dropping of Assurance given in reply to Starred Question No. 192 dated 11.03.2013 regarding "Quality of Roads".

On 11 March, 2013, Shrimati Annu Tandon, M.P. addressed a Starred Question No. 192 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M.No.H-11016/23/2013-P&M dated 23 April, 2013 and 17 June, 2016 has requested to drop the Assurance on the following grounds:—

"That to say that action on the cases which are under investigation as was furnished in the Annexure in reply to the above question, shall depend on the outcome of the investigation and it is contemplated that appropriate action against the concerned contractor/officers, if found guilty, will be taken as per the contract agreement and extant service rules subject to outcome of such investigations. Further, no time frame for such investigations can be specified."

4. In view, of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA STARRED QUESTION NO. 192
ANSWERED ON 11.03.2013

Quality of Roads

*192. SHRIMATI ANNU TANDON:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received complaints regarding the quality of construction work on National Highways (NHs) of the country;

(b) if so, the details thereof, State/UT-wise during the last three years and the current year along with the action taken thereon;

(c) whether there is any mechanism put in place to inspect the quality of construction of roads /NHs in the country;

(d) if so, the details thereof along with the findings of the inspection carried out by them during the last three years and the action taken thereon; and

(e) the steps taken by the Government to ensure quality of construction of National Highways?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI): (a) to (e) Complaints regarding quality of construction work on National Highway (NH), whenever received, are examined and action taken as per extant policy and in accordance with the provisions of the contract agreements. The State/Union Territory (UT)-wise details of complaints regarding poor quality of construction works on NHs along with action taken against the agencies involved on such complaints during the last three years and the current year are annexed. Action on the cases under investigation shall depend on the outcome of the investigation. There is no time frame for such investigations. All NH projects are constructed as per quality standards specified in Indian Roads Congress (IRC)/ Ministry of Road Transport & Highways (MoRT&H) specifications. Supervision/ Independent Consultants are appointed for closely monitoring the quality of construction through regular checks and tests. Besides, quality of construction is also closely monitored by field officers executing the project and Regional Officers (ROs) of the Ministry including Officers from headquarters.

Vigilance Division of National Highways Authority of India (NHAI) conducts surprise checks to examine the quality of material used in road construction. Such checks are conducted at construction sites without prior information to the field officers as well as contractors and the samples of materials collected are tested independently.

The State/Union Territory (UT)-wise details of complaints regarding poor quality of construction works on NHs along with action taken against the agencies involved on such complaints during the last three years and the current year

Sl. No.	State/Union Territory	No. of complaints	Name of work	NH No.	Action taken
1	2	3	4	5	6
1.	Andhra Pradesh	1	4 lane NH road from Islampur to Kadthal	7	Under investigation.
2.	Bihar	1	Mokama-Munger Project	80	Under investigation.
3.	Bihar	1	Six laning from Varanasi to Aurangabad	2	Material got tested at IIT BHU, which was found conforming to the project specification.
4.	Bihar	1	2 laning with paved shoulder from Piprakothi to Raxaul Section	28A	Material got tested from NIT, Patna and found to be in accordance with Specifications.
5.	Bihar	1	2 lane with paved shoulder from Muzaffarpur to Sonbarsa	77	Material tested from NIT, Patna and found to be in accordance with specifications.
6.	Bihar	1	Construction of bridge on NH-57 and NH-107	57 & 107	Under investigation.
7.	Chhattisgarh	2	4-laning of Bhilai-Raipur section of NH-6	6	Under investigation.
8.	Rajasthan	1	NH-6 in district Baran	76	Under investigation
9.	Rajasthan	1	Widening and strengthening of Jodhpur-Pokhran section of NH-114	114	Defects rectified by the concerned contractor at its own cost.
10.	Odisha	1	NH by pass on NH 5 from Sunakhala to INS Chilika through Balugaon town	5	Under investigation.
11.	Jammu & Kashmir	1	Samba-Kunjwani - Narwal stretch in Jammu District	44	Minor defects noticed during inspection and notified to the construction agency for rectification during DLP. The damaged existing Devak Bridge and newly constructed Balole Bridge are under repair.

1	2	3	4	5	6
12.	Delhi/Haryana	1	Badarpur to Sarita Vihar NH-2	2	Recovery and rectification has been proposed.
13.	Uttar Pradesh	1	NH-24 in UP	24	Recovery and rectification has been proposed.
14.	Uttar Pradesh	2	NH-25 Orai-Bara section (BOT Annuity)	25	Inspection reveals that work has been executed as per standard specifications and norms of IRC.
15.	Madhya Pradesh	1	Four lanning of Jhansi Lakhandon section in District Narsinghpur	26	The stretch for which complaint has been made is outside the scope of work of the contractor.
16.	Madhya Pradesh	1	Rehabilitation and upgrading to Four lane divided carriage-way configuration of km. 15.00 to km. 49.600 of NH-25 including ghat section and Sindh. Bridge in the State of MP.	25	Recovery of amount has been made accordingly and defect was repaired by Contractor at his cost.
17.	Karnataka	2	Mulabagal-Kolar-Bangalore section of NH-4	4	Rectification work has been carried out and for certain items reduced rates proposed.
18.	Karnataka	1	New Mangalore Port	17,48 & 13	Contractor instructed to improve finishing which is in progress.
19.	Jharkhand	1	4-lanning of NH 2 from km 320.0 to 398.750	2	Defects rectified by the concerned contractor.
20.	Gujarat	1	Strengthening/ raising between km 152 to 161, km 167.75 to 180.76, km 192 to 209 of NH-8E.	1	Agency debarred and works carried out at the risk and cost of the agency.
21.	Uttar Pradesh	1	Development of Jhansi-Mirjapur section of NH-76	76	Under investigation.

APPENDIX XI

MEMORANDUM No. 14

Subject : Request for dropping of assurance given in reply to Unstarred Question No. 1849 dated 9.03.2010 regarding "Enactment of New Road Transport Act".

On 9 March, 2010, Shrimati Deepa Dasmunsi, Shri Asaduddin Owaisi, Shri Shivarama Gouda Shivanagouda, Shri Chandulal Chandu Bhaiya Sahu, Shri S. Ramasubbu and Shri M.K. Raghavan M.Ps., addressed an Unstarred Question No. 1849 to the Minister of Road Transport and Highways. The contents of the Question along with the reply of the Minister of State in the Ministry of Road Transport and Highways are as given in Annexure.

2. The reply to the Question was treated as an Assurance and required to be implemented by the Ministry of Road Transport and Highways within three months of the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/14/10-MVL dated 19 August, 2010 had requested to drop the Assurance on the following grounds:—

“That the Expert Committee reviewing the Motor Vehicles Act, 1988 is still in the process of deliberations and the recommendations of the Committee are not yet known to this Ministry. The Committee is going to meet again this month for doing the clause by clause review of the entire Act. It is understood that Committee may finalise its report by the end of next month. However, the amendment process has not yet started. As the Lok Sabha Sectt. is aware that the amendment of the Act is a long drawn process. It undergoes various stages such as preparation of proposal by the Ministry, approval by Cabinet introduction of the Bill in the Parliament, examination of Bill by Parliamentary Standing Committee, hearing of all possible stake holders by the parliamentary Standing Committee approval by Parliament and Presidential assent. As such no deadline for completion of the amendment process can be fixed at this stage.”

4. The above request was not acceded to by the Committee at their sitting held on 19th October 2010 and the Committee accordingly presented their 13th Report (15th Lok Sabha) on 22 March, 2011 *inter alia* recommending that the Committee desired that the review of Motor Vehicles Act, 1988 be expedited and the Assurance be implemented.

5. However, the Ministry of Road Transport and Highways *vide* O.M. No. H-11016/14/2010-MVL dated 27 March, 2015 had again requested to drop the Assurance on the following grounds:—

"That the Sunder Committee constituted for review of the Motor Vehicles Act, 1988 has submitted its report on 02.02.2011 to this Ministry. The report was examined by this Ministry in detail. It was felt that road transport being in the concurrent list under the Constitution of India and moreover, the States are to implement the provisions of the Act, it would be appropriate and correct that before making any amendment in the Act, the recommendations are shared with the States/UTs to elicit their considered views.

However, this Ministry decided to replace the "Motor Vehicles Act, 1988" with draft "Road Transport and Safety Bill, 2015" which has been uploaded on the Ministry's Official website: www.morth.nic.in for seeking comments/suggestions. Draft Cabinet Note has been circulated to all the concerned Ministries/Departments for their comments. The recommendations of the expert committee (Sunder Committee) has also been considered and taken into consideration wherever found feasible in the Road Transport and Safety Bill, 2015. In view of the position explained above Lok Sabha Secretariat is requested to place this matter before the Committee on Government Assurances for dropping."

6. The above request was not acceded to by the Committee at their sitting held on 21st July, 2015 and the Committee accordingly presented their 21st Report (16th Lok Sabha) on 30 November, 2015 *inter alia* recommending that the review of Motor Vehicles Act, 1988 be expedited and the Assurance be implemented.

7. However, the Ministry of Road Transport and Highways *vide* O.M. No. H-11016/14/2010-MVL dated 8th November, 2017 have once again requested to drop the Assurance on the following grounds:—

"That the report of the Sunder Committee was received in the Ministry on 02.2.2011 and examined in the Ministry. On the basis of recommendations of the Group of Ministers (GoM) constituted to examine and deliberate on the issues facing the transport section in the country and considering the material and reports available, like the Sunder Committee reports, the Ministry of Road Transport and Highways introduced the Motor Vehicles (Amendment) Bill, 2016 in the Lok Sabha on 9th August, 2016. The Motor Vehicles (Amendment) Bill, 2017 was passed by Lok Sabha on 10th April, 2017 and presently under consideration and passing in Rajya Sabha. Almost all the import subjects of the Sunder Committee report have been examined and covered in the Bill."

8. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Road Transport and Highways, have requested to drop the above Assurance.

The Committee may re-consider.

NEW DELHI:

Dated: 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA UNSTARRED QUESTION NO. 1849
ANSWERED ON 9.3.2010

Enactment of New Road Transport Act

1849. SHRIMATI DEEPA DASMUNSI:
SHRI CHANDU LAL SAHU:
SHRI SHIVARAMA GOUDA:
SHRI M.K. RAGHAVAN:
SHRI ASADUDDIN OWAISI:
SHRI S.S. RAMASUBBU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government is considering to review the existing Motor Vehicles Act;
- (b) if so, the details thereof;
- (c) whether an expert committee has been constituted by the Government in this regard;
- (d) if so, the details thereof and terms of reference of the said committee;
- (e) whether the Government proposes to define maximum speed limit on highways, cancel driving licence of the persons accused of road accident, increase terms of imprisonment and put an upper age limit for obtaining driving licence in the country;
- (f) if so, the details thereof; and
- (g) the time by which recommendations of expert committee are likely to be submitted and implemented?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) to (d) In order to review the Motor Vehicles Act, 1988 in a comprehensive manner, the Government has constituted a Committee under the Chairmanship of Shri S.Sunder, Distinguished Fellow, the Energy and Resources Institute (TERI) and former Secretary, Ministry of Surface Transport. The Committee has been mandated to look into various aspects

of administration and regulation of vehicular traffic in the country, which *inter alia* includes review of the system of grant of driving licence.

(e) & (f) Maximum speed limit for motor vehicles as well as driving norms have already been prescribed by the Government. There is no proposal to cancel the driving licence of the person accused of road accidents, to increase terms of imprisonment and fix upper age limit for getting a driving licence/driving a motor vehicle.

(g) Since the Act is to be reviewed in a comprehensive manner, no definite time frame for submission/implementation of the report can be envisaged at this stage.

APPENDIX XII

MEMORANDUM NO. 16

Subject : Request for dropping of Assurance given in reply to Unstarred Question No. 1792 dated 27.07.2016 regarding "Satellite Towns".

On 27 July, 2016, Shri R. Gopalakrishnan, M.P., addressed an Unstarred Question No. 1792 to the Minister of Urban Development. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Urban Development within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Urban Development *vide* OMF No. H-11017/8/2016-UD.III dated 14 September, 2016 have requested to drop the Assurance on the following grounds:—

"That the pilot scheme of Urban Infrastructure Development for Satellite Towns around Seven Mega Cities (UIDSST) was started in 2009-10. Under this scheme, 7 towns namely, Pilkhuwa (U.P.) Vikarabad (Telangana), Sriperumbudur (Tamil Nadu), Sonapat (Haryana), Vasai-Virar (Maharashtra) Hoskote (Karnataka) and Sanand (Gujarat) were covered with an objective of developing infrastructure in the vicinity of a major city each. A total number of 17 projects were taken up under the scheme with an approved cost of Rs. 631.07 crore, of which Central share was Rs. 500 crore. Out of 17 projects, 5 projects have already been completed and rest are under various stages of progress. The pilot scheme of UIDSST is now closed and no new projects would be undertaken under the scheme. Funding for only 12 on-going projects is continued. In view of the above facts, Lok Sabha Secretariat is requested not to treat the reply given to part (c) and (d) of the Question as an Assurance and delete the same from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Urban Development, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 1792
ANSWERED ON 27.7.2016

Satellite Towns

1792. SHRIR. GOPALAKRISHNAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to create satellite towns around the major cities in the country;

(b) if so, the details of existing satellite towns and the proposed new towns, State-wise;

(c) whether the Government proposes for special schemes and funds for setting up of such satellite towns; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) & (b) No, Madam. There is no proposal to create Satellite towns around the major cities in the country.

(c) and (d) No, Madam. There is no proposal for any special schemes/funds for setting up such satellite towns. The pilot scheme of Urban Infrastructure Development for Satellite Towns around Seven Mega Cities (UIDSST) was started in 2009-10. Under this scheme, 7 towns namely, Pilkhuwa (U.P.), Vikarabad (Telangana), Sriperumbudur (Tamil Nadu), Sonapat (Haryana), Vasai-Virar (Maharashtra), Hoskote (Karnataka) and Sanand (Gujarat) were covered with an objective of developing Infrastructure in the vicinity of a major city each. A total number of 17 projects were taken up under the scheme with an approved cost of Rs. 631.07 crore, of which Central share was Rs. 500 crore.

The pilot scheme of UIDSST is now closed and only balance funding for on-going projects is being made.

APPENDIX XIII
MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2017-2018)
(SIXTEENTH LOK SABHA)
FOURTH SITTING
(24.01.2018)

The Committee sat from 1100 hours to 1515 hours in Committee Room "C",
Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agarwal
3. Shri Tariq Anwar
4. Shri Bahadur Singh Koli
5. Shri Prahlad Singh Patel
6. Shri Sunil Kumar Singh
7. Shri S.R. Vijaykumar

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

**** **** **** ****
**** **** **** ****

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter the Committee took up 15 Memoranda (Memorandum Nos. 02 to 16) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining

Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 04 Assurances as per details given in Annexure-I* and to pursue the remaining 11 Assurances as per details given in Annexure-II, for implementation by the Ministry/Department concerned.

The Committee then adjourned.

*Not enclosed

ANNEXURE II

STATEMENT SHOWING ASSURANCES NOT DROPPED BY THE COMMITTEE ON GOVERNMENT ASSURANCES (2017-2018)
AT THEIR SITTING HELD ON 24.01.2018

Sl. No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1	2	3	4	5	6
1.	2	USQ No. 3414 dated 06.12.2016	Agriculture and Farmers Welfare	Farm Machinery Training and Testing Institutes	The Ministry have request for dropping the Assurance on the ground that the reply by the Ministry does not constitute and Assurance. The Ministry cannot question the wisdom of the Committee to treat which statement as Assurance or otherwise. The Committee feel that once an Assurance has been given, it is incumbent upon the Ministry to fulfil it. In the instant case, the Ministry have to take a decision as to whether to establish new FMTTIs in Odisha or not. The Committee desire that the Ministry must also apprise the Committee of the latest developments in the matter. Till that time, the Assurance will be treated as pending.
2.	3	USQ No. 2752 dated 02.08.2016	Agriculture and Farmers Welfare	Farm Machinery Training and Testing Institutes	The Committee do not accede to the Ministry's request for dropping the Assurance made on the ground that the reply by the Ministry does not constitute an Assurance. The Ministry cannot question the wisdom of the Committee to treat which statement as Assurance or otherwise. The Committee feel that once and Assurance has been

1	2	3	4	5	6
					given, it is incumbent upon the Ministry to fulfil it. In the instant case, the Ministry have to take a decision as to whether to establish new FMTTIs in Gujarat, Maharashtra and Uttar Pradesh. The Committee desire that the Ministry must also apprise the Committee of the latest developments in the matter. Till that time, the Assurance will be treated as pending.
3.	5	USQ No. 1927 dated 31.07.2015	Commerce and Industry	Ordinance for Restricting Extension of Tea Garden	The Committee feel that the Ministry cannot wash their hands of by stating that the final decision lies with the State Government. The Assurance is also of crucial importance as thousands of small tea growers in North Bengal are reported to be affected due to the development. The Committee understand that such matters take time but the Ministry need to take action in the matter with alacrity and specific timeline and pursue the matter with the State Government concerned at the highest level and implement the Assurance.
4.	8	USQ No. 7072 dated 18.05.2012	Health and Family Welfare	Transfer of ICMR Land	The Ministry have requested the Committee to drop the Assurance on the ground that the matter involves legal proceedings associated with CBI investigation and is not within the control of the Department. The Committee feel that once an Assurance is given it has to be pursued till its logical conclusion. The Committee would like the Ministry to apprise the Committee conclusion. The Committee would like the Ministry to apprise them of the final outcome of the matter

					alongwith the decision/directives of the court in this regard, the initiatives taken and the progress made in the matter.
5.	9	USQ No. 2745 dated 19.03.2008	Health and Family Welfare	National Tobacco Control Programme	The Committee do not accede to the Ministry request for dropping the Assurance made on the ground that the issue of establishment of National Tobacco Regulatory Authority (NTRA) is a policy/legal matter involving many issues/stakeholders and amendment to the Act and as such Ministry are not in a position to fulfil this Assurance. The Committee observe that there are two parts of the Assurance, one relates to launch of National Thermal Power Corporation (NTPC) and other relates to NTRA. As regards NTPC, the Committee feel that the matter needs to be pursued till the final decision is arrived at. As regards NTRA, the Committee think that the matter should be pursued till the modalities are worked out. The Committee urge upon the Ministry that being the nodal Ministry, they need to co-ordinate with varfious agencies/stakeholders and bring the Assurance to logical its end.
6.	10	USQ No. 1004 dated 28.11.2006 USQ No. 3293 dated 16.03.2011	Human Resource Development	Implementation of Reservation Policy Reservation in Unaided Private Educational Institutions	The Ministry's request for dropping the Assurance on the ground that the matter of reservation in private unaided educational institutions is <i>sub judice</i> in the Supreme Court of India. The Committee understand that such matters take time but at the same time they feel that once an Assurance has been given, it is incumbent upon the Ministry to fulfil it. Since the private unaided educational institutions are given recognition by the Government, they need to follow the Government policies. The Ministry are required to apprise

1	2	3	4	5	6
		USQ No. 1393 dated 14.08.2013		Reservation to OBCs in Private Unaided Institutions	the Committee of the final outcome of the matter along with the directives of the Supreme Court in this regard. The Committee would liked to be apprised of the initiatives taken and the progress made in the matter.
7.	11	USQ No. 4164 dated 19.02.2014	Law and Justice	Law of Torts	The Ministry's request for dropping the Assurance on the ground that the law relating to Torts is under examination of the Law Commission and the Commission is yet to make a recommendation in this regard is untenable. They have also stated that it will not be possible for them to indicate any definite time frame for submission of the Report of the Law Commission. The Committee understand that such matters take time but at the same time they feel that time factor cannot be a valid ground for dropping of an Assurance. The Ministry need to impress upon the Law Commission to get the report submitted and then codify the law relating to Torts and fulfil the Assurance at the earliest.
8.	12	USQ No. 939 dated 16.07.2014	Micro, Small and Medium Enterprises	Rapid Incubation Programme	The Ministry have requested for dropping the Assurance on the grounds that the reply by the Minister was a factual answer to the Question and not to be construed as an Assurance. The Ministry cannot question the wisdom of the Committee to treat which statement as Assurance or otherwise. The Ministry are required to follow up the Assurance by taking concrete action to ensure setting

					up of the incubation center in Mozambique which can give an impetus to the country's bilateral relationship. The Committee urge upon the Ministry to make concerted and coordinated efforts to fulfil the Assurance at the earliest.
9.	13	SQ No. 192 dated 11.03.2013	Road Transport and Highways	Quality of Roads	The Committee feel that there should be a prescribed time frame for dealing with complaints of irregularities/corruption in National Highway projects under implementation in the country. Further, the Ministry cannot wash their hands of by merely providing information that the matter is under investigation or that there is no time frame for investigation. The Committee desire that the Ministry must vigorously pursue the matter and expedite the fulfilment of the Assurance. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
10.	14	USQ No. 1849 dated 09.03.2010	Road Transport and Highways	Enactment of New Road Transport Act	The Committee note that the Ministry has been making efforts to review the Motor Vehicles Act, 1988. The Committee have been informed that the Motor Vehicles (Amendment) Bill, 2017 was passed by Lok Sabha on 10.04.2017 and presently under consideration and passing in Rajya Sabha and almost all the important subjects of the Sunder Committee Report have been examined and is covered in it. The Committee, however, feel that the contention of the Ministry to drop the Assurances is untenable as the matter should be brought to its logical conclusion. The Committee, therefore, direct the Ministry to provide the Implementation. Report to the Ministry of Parliamentary

1	2	3	4	5	6
11.	16	USQ No. 1792 dated 27.07.2016	Urban Development	Satellite Towns	<p>Affairs at the earliest for being laid on the Table of the House and fulfil the Assurance.</p> <p>The Ministry have requested to drop the Assurance on the ground that the pilot scheme of UIDSST is now closed and no new projects would be undertaken under the scheme. Funding for only 12 ongoing projects is continued. The Committee feel that the matter, as such, should be brought to its logical conclusion and desire that the Ministry should implement the scheme till its end <i>i.e.</i> till the completion of the 12 ongoing projects. The Committee urge upon the Ministry to pursue the matter vigorously and fulfil the Assurance without further delay.</p>

APPENDIX XIV

MINUTES

EIGHTH SITTING

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2017-2018) HELD ON 8TH AUGUST, 2018
IN CHAIRPERSON'S CHAMBER ROOM NO. 133,
PARLIAMENT HOUSE ANNEXE, NEW DELHI**

The Committee sat from 1000 hours to 1045 hours on Wednesday, 8th August, 2018

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Prof. Sugata Bose
4. Shri Naranbhai Kachhadia
5. Shri Prahlad Singh Patel

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following six (06) draft Reports without any amendment:

- (i) Draft 77th Report regarding "Review of pending Assurances pertaining to the Ministry of Corporate Affairs".
- (ii) Draft 78th Report regarding "Review of pending Assurances pertaining to the Ministry of Coal".
- (iii) Draft 79th Report regarding "Review of pending Assurances pertaining to the Ministry of Development of North Eastern Region".
- (iv) Draft 80th Report regarding "Review of pending Assurances pertaining to the Ministry of Food Processing Industries".

- (v) Draft 81st Report regarding requests for dropping of Assurances (Acceded to)
- (vi) Draft 82nd Report regarding requests for dropping of Assurances (not acceded to)

2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee then adjourned.

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The Souvenir items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliament Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."
